

IN THE COURT OF MS. KIRAN BANSAL, SPECIAL JUDGE (PC ACT) (ACB-01), RADC,
NEW DELHI.

State Vs Devender Kumar
CC No. : 16/19
FIR No. : 977/2014
PS : Kalkaji
U/s : 7/13 POC Act

03.06.2020

The matter is taken up today pursuant to the directions issued by the Hon'ble High Court of Delhi, vide letter no. R-235/RG/DHC/2020 dated 16.05.2020 and Office Order no. E-1877-1976/DJ/RADC/2020 dated 22.05.2020.

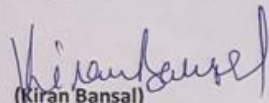
Present: None

The present case had been fixed for orders for 23.04.2020 and thereafter, adjourned for 23.05.2020, vide Office Order No. 11/DJ/RADC/2020 dated 15.04.2020. It was again adjourned for 23.06.2020 vide Office Order no. 29/DJ/RADC/2020 dated 16.05.2020 & 818-908/DJ/RADC/2020 dated 16.05.2020.

In compliance of above orders, the matter is preponed for pronouncement of order/judgment. Therefore, issue notice to the Id. Addl. PP for State/Prosecution, accused as well as his counsel through WhatsApp.

To come up for order/Judgment on 06.06.2020 at 12.00 noon through video conferencing using CISCO WEBEX.

A copy of order be sent to Computer Branch for uploading the order on website and updating the date in CIS Software and also for arranging CISCO WEBEX meeting on 06.06.2020.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
03.06.2020